

(2021) 03 SEBI CK 0197

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No.2 Of 2021, Miscellaneous Application No.138 Of 2021 In Appeal No.211 Of 2020

Amalendu Mukherjee

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 23-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0197

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Dinesh Kumar Sabharwal, Gaurav Joshi, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard the learned counsel for the applicant. We do not find any manifest error in our order which requires reconsideration. Review application fails and is dismissed with no order as to costs.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.